

HIGH COURT OF SIKKIM
Record of Proceedings through Video Conferencing

WP (PIL) No. 03/2021

DEWEN SHARMA LUITEL

PETITIONER (S)

VERSUS

THE STATE OF SIKKIM & ORS.

RESPONDENT (S)

For Petitioner : In person.

For Respondents No. 1 and 2 : Mr. Sudesh Joshi, Addl. Advocate General.

For Respondents No. 3 and 4 : Ms. Sangita Pradhan, Asst. Solicitor General of India.

For Respondent No.5 : Mrs. Gita Bista, Advocate.

Date: 19/10/2021**CORAM:**

HON'BLE MR. JUSTICE BISWANATH SOMADDER, CHIEF JUSTICE
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

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ORDER

On the prayer of learned Advocate representing the writ petitioner, the instant writ petition, which is sought to be moved as Public Interest Litigation (PIL), stands dismissed as withdrawn.

We, however, make it clear that this order of dismissal of the writ petition shall not affect the rights of any individual who seeks compensation while invoking the relevant provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

(Meenakshi Madan Rai)
Judge

(Biswanath Somadder)
Chief Justice

